

ORISSA ACT 1 OF 2007

THE ORISSA MUNICIPAL (AMENDMENT) ACT, 2006

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*** THE ORISSA MUNICIPAL (AMENDMENT) ACT, 2006**

[Received the assent of the Governor on the 22 nd January, 2007
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dated the 5th February 2007 (No. 149)]

FURTHER TO AMEND THE ORISSA MUNICIPAL ACT, 1950.

BE it enacted by the legislature of the State of Orissa in the
Fifty-seventh Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Orissa Municipal (Amendment) Act, 2006.

Amendment
of section 4.

2. In section 4 of the Orissa Municipal Act, 1950 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely :—

Orissa Act 23
of 1950.

"(5) The State Government may, after consultation with any Municipality constituted under sub-section (1), by notification, alter the limits of the local area of the Municipality so as to exclude therefrom, or include therein, any area as may be specified in the notification:

Provided that before publication of the notification under this sub-section, the State Government shall publish in the prescribed manner a draft of such notification inviting objections and suggestions from all persons likely to be affected thereby within a period of thirty days, and shall consider the objections and suggestions, if any, as may be received on the said draft".

Amendment
of section 5.

3. For section 5 of the principal Act, including marginal heading thereof, the following section shall be substituted, namely:—

"Effect of
the Act
to areas,
included
within, or
excluded
from, a
Municipality.

5. When, by a notification referred to in sub-section (5) of section 4, any area is —

(a) included in a Municipal area, all the provisions of this Act and of the rules, bye-laws, notifications or orders made thereunder which, immediately before such inclusion were in force throughout such Municipal area shall be deemed to apply to such area unless it is otherwise directed in and by the said notification; or

(b) excluded from a Municipal area all the provisions of this Act and of the rules, bye-laws, notifications, or orders made thereunder which, immediately before such exclusion, were in force in the area so excluded shall cease to apply to such area on and from the date of publication of the said notification."

* For the Bill, see Orissa Gazette, Extraordinary dated the 24th November, 2006 (No.1675).